

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

(24) C.P.(I.B)-298/10/(MB)/2018
MA 492/2018 & MA 336/2018
MA 324/2018 & MA 987/2018

CORAM: Present : SHRI M.K. SHRAWAT
MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON 12.09.2018

NAME OF THE PARTIES: Aircel Ltd.

SECTION OF THE COMPANIES ACT: 10 OF INSOLVENCY AND
BANKRUPTCY CODE, 2016.

ORDER

1. The Learned Representative RP, Respondent NO.1 and 9, and Applicant in MA987 and 492 are present.
2. Certain Miscellaneous Applications are mentioned numbered as MA 945/2018 and MA 987/2018. Although it was communicated on the last occasion on 05.09.2018 that E-voting is not progressed and the RP was expected to communicate the outcome of the ^{meeting} making on 12.09.2018 i.e. today. However, informed by Learned Representative that meeting is to be held now on 18.09.2018. As a consequence the decision on this Application cannot be made today. The decision of 18.09.2018 is to be communicated to all the Applicant by the RP. For review of this situation the matter is now adjourned to **16.10.2018**.

SD/-

M.K. SHRAWAT
Member (Judicial)

12.09.2018.

HHS